



भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)

PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 561]

नई दिल्ली, सोमवार, दिसम्बर 24, 2007/पौष 3, 1929

No. 561]

NEW DELHI, MONDAY, DECEMBER 24, 2007/PAUSA 3, 1929

SUPREME COURT OF INDIA

CORRIGENDUM

New Delhi, the 20th December, 2007

G.S.R. 785(E).— In the Notification of the Supreme Court of India, No. G.S.R. 755(E), dated 6-12-2007 published in the Gazette of India, Part II, Section 3, Sub-section (i) on Page 9, Schedule (Part-I) against Category No. 31 in column (4) the words 'Senior Assistant Librarian' be read as 'Assistant Librarian'.

[No. F. 34/2007-SCA (I)]

T. N. SANSI, Registrar



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सं. 77]
No. 77]

नई दिल्ली, बुधवार, फरवरी 21, 2008/फाल्गुन 2, 1929
NEW DELHI, THURSDAY, FEBRUARY 21, 2008/PHALGUNA 2, 1929

SUPREME COURT OF INDIA

NOTIFICATION

New Delhi, the 11th February, 2008

G.S.R. 98(E).—In exercise of the powers conferred by clause (2) of Article 146 of the Constitution, the Chief Justice of India hereby makes the following amendments to the Supreme Court Officers and Servants (Conditions of Service and Conduct) Rules, 1961 :

1. The following explanation be added below Column (3) of the Schedule to the said Rules in respect of the posts of Deputy Registrar (Category No. 9) Assistant Registrar (Non-Shorthand) (Category No. 14), PPS to Hon'ble the Chief Justice of India (Category No. 15), Assistant Registrar (Shorthand) (Category No. 16), Assistant Registrar-cum-Private Secretary (Category No. 17) and Court Master (Shorthand) (Category No. 27) :—

EXPLANATION :

For the purpose of this category, a Degree in Law of a recognized University in India would include BGL/LL.B. (Academic) degree from a recognized University in India.

2. The following explanation be added below Column (3) of the Schedule to the said Rules in respect of posts of Additional Registrar (Category No. 4) and Joint Registrar (Category No. 5) :—

EXPLANATION :

In case of a Court servant, a degree in Law of a recognized University in India for the purpose of this category would include BGL/LL.B. (Academic) degree from a recognized University in India provided that he/she has obtained it on or before 14-12-2007. In other cases, a degree in Law would mean a degree in Law of a University in India recognized by the Bar Council of India or by any State Bar Council for enrolment as an Advocate.

[No. F-34/2007-SCA (I)]

By Order,

T. N. SANSI, Registrar



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सं. 265]
No. 265]

नई दिल्ली, मंगलवार, मई 13, 2008/वैशाख 23, 1930
NEW DELHI, TUESDAY, MAY 13, 2008/VAISAKHA 23, 1930

SUPREME COURT OF INDIA

NOTIFICATION

New Delhi, the 9th May, 2008

G.S.R. 372(E).—In exercise of the powers conferred by clause (2) of Article 146 of the Constitution, the Chief Justice of India hereby makes the following amendments to the Supreme Court Officers and Servants (Conditions of Service and Conduct) Rules, 1961 in respect of the posts of Assistant Registrar (Non-Shorthand) (Category No. 14) and PPS to Hon'ble the Chief Justice of India (Category No. 15):—

Column No. 3 of Category Nos. 14 and 15 be substituted as under :—

A degree in Law of a recognized University in India

OR

A degree of a recognized University in India with 5 years regular service in the cadre of Branch Officer/Court Master (Non-shorthand), in case of promotion.

Degree of a recognized University in case of direct recruitment.

Column No. 4 of Category Nos. 14 and 15 be substituted as under :—

By promotion from amongst Branch Officer/Court Master (NS) either holding Degree in Law or a degree of a recognized University in India and having 5 years regular service in the said cadre on the basis of merit.

OR

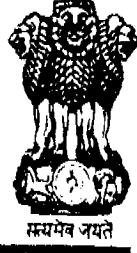
By limited departmental examination from amongst Branch Officer/Court Master (Non-Shorthand) holding Degree in Law and having 3 years regular service in the said cadre.

OR

By direct recruitment

[No. F. 34/2007-SCA(I)]

By Order,
T. N. SANSI, Registrar



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सं. 469]

नई दिल्ली, शुक्रवार, अगस्त 29, 2008/भाद्र 7, 1930

No. 469]

NEW DELHI, FRIDAY, AUGUST 29, 2008/BHADRA 7, 1930

SUPREME COURT OF INDIA

NOTIFICATION

New Delhi, the 28th August, 2008

G.S.R. 621(E).— In exercise of the powers conferred by clause (2) of Article 146 of the Constitution, the Chief Justice of India hereby makes the following amendments to the Supreme Court Officers and Servants (Conditions of Service and Conduct) Rules, 1961 :—

1. The following be substituted in Column No. 4—Method of recruitment and Column No. 5—Experience, if any, against the post of Additional Registrar Category No. 4 :—

Method of recruitment	Experience, if any, prescribed for the post
(4)	(5)
By deputation from Judicial Service of a State/ Union Territory.	Minimum 7 years service in Judicial Service of a State/Union Territory, in case of deputation;
OR	OR
By promotion from amongst Deputy Registrars by the process of selection in the basis of merit.	Minimum 3 years experience in the feeder cadre of Deputy Registrar, in case of promotion.
OR	OR
By Direct Recruitment.	Suitable experience in required field in case of direct recruitment.

2. Category No. 5 Joint Registrar be deleted.

3. The words Joint Registrar (Editorial), Joint Registrar (Security) and Joint Registrar (Finance & Accounts) in column No. 2 against Category Nos. 6, 7 and 8 be substituted by the words Additional Registrar (Editorial), Additional Registrar (Security) and Additional Registrar (Finance & Accounts) respectively.

[No. F. 34/2008-SCA(1)]

By Order,

V. K. YADAV, Jt. Registrar



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सं. 646]

नई दिल्ली, बुधवार, दिसम्बर 10, 2008/अग्रहायण 19, 1930

No. 646]

NEW DELHI, WEDNESDAY, DECEMBER 10, 2008/AGRAHAYANA 19, 1930

SUPREME COURT OF INDIA

NOTIFICATION

New Delhi, the 10th December, 2008

G.S.R. 849(E).—In exercise of the powers conferred by clause (2) of Article 146 of the Constitution, the Chief Justice of India hereby makes the following amendments to the Supreme Court Officers and Servants (Conditions of Service and Conduct) Rules, 1961 in respect of the posts of Assistant Registrar (Non-shorthand) (Category No. 14) and PPS to Hon'ble the Chief Justice of India (Category No. 15):—

Column No. 3 of Category No. 14 and 15 be substituted as under :—

A degree in Law of a recognized University in India with 2 years regular service in the cadre of Branch Officer/Court Master (Non-shorthand)

OR

A degree of a recognized University in India with 5 years regular service in the cadre of Branch Officer/Court Master (Non-shorthand), in case of promotion.

Degree of a recognized University in case of direct recruitment.

Column No. 4 of Category No. 14 and 15 be substituted as under :—

By promotion from amongst Branch Officer/Court Master(NS) either holding Degree in Law with 2 years of regular service in the feeder cadre or a degree of a recognized University in India and having 5 years regular service in the said cadre, on the basis of merit.

OR

By limited departmental examination from amongst Branch Officer/Court Master (Non-shorthand) holding Degree in Law and having 2 years service in the feeder cadre or a degree of a recognized University in India and having 5 years regular service in the said cadre

OR

By direct recruitment.

By Order,

[No. F. 34/2008-SCA(I)]

V. K. YADAV, Addl. Registrar (Admn. I)